



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.1384 of 2020**

**This the 5<sup>th</sup>day of October, 2020**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Priyanka  
 Aged about 26 years  
 D/o Gyanender  
 R/o H. No. 774, Pattu Pana, Ishwar  
 PardhanWaliGali,  
 Kanjhawala,  
 Mob. No. 9818643119  
 Post: Teacher (Primary) MCD  
 Post Code: Old Post Code 16/17, New Post Code  
 1/18

...Applicant

(By Advocate: Shri Anuj Aggarwal)

**VERSUS**

1. Delhi Subordinate Services Selection Board (DSSS)  
 Through its Chairman  
 Govt. of NCT of Delhi.  
 FC-18, Institutional Area  
 Karkardooma, Delhi-110092  
 Email: [dsssb-secy@nic.in](mailto:dsssb-secy@nic.in)
2. North Delhi Municipal Corporation (NDMC)  
 Through its Commissioner  
 Dr. SPM Civil Centre,  
 J.L.Nehru Marg, New Delhi-110002  
 Email: [municipalsecretarymcd@gmail.com](mailto:municipalsecretarymcd@gmail.com)
3. South Delhi Municipal Corporation (SDMC)  
 Through its Commissioner  
 23<sup>rd</sup> Floor, Civic Centre,  
 Minto Road, New Delhi-110002



4. East Delhi Municipal Corporation (EDMC)  
 Through its Commissioner  
 419, Udyog Sadan  
 Patparganj Industrial Area,  
 New Delhi-110096  
 Email: [commissioner-edmc@mcd.gov.in](mailto:commissioner-edmc@mcd.gov.in)

...Respondents  
 (By Advocates :Ms. Esha Mazumdar for R-1 and  
 Shri Manjeet Singh Reen for R-2 to R-4)

### **ORDER (Oral)**

#### **Hon'ble Mr. R.N. Singh, Member (J):**

In the present OA, the applicant has challenged the rejection notice no.1111 dated 17.7.2020 issued by the Delhi Subordinate Staff Selection Board.

2. At the outset, Ms. Esha Mazumdar, learned counsel for the respondents submits that the impugned notice was issued by the DSSSB inadvertently and now the Board is taking remedial action in the matter and such process is likely to be completed within three weeks.

3. In view of the aforesaid statement made by learned counsel appearing for DSSSB, the OA is disposed of with direction to the DSSSB to take remedial and other consequential actions as expeditiously as possible and in any case positively within 3 weeks. The other respondents shall pass consequential order(s) in accordance with the



relevant rules within 6 weeks thereafter. However, if any of the grievances of the applicant still survives, the applicant shall be at liberty to approach this Tribunal in accordance with relevant rules and law.

4. The OA is disposed of in above terms. There shall be no order as to costs.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**

/ravi/neha/pinky/